REFERENCE TO THE WORKING OF CHILDREN'S HOME, FEROZ SHAH KOTLA, NEW DELHI.

श्री क्रोम प्रकाश त्यागी: (उत्तर प्रदेश): सभापित महोदय, ग्राज एक बहुत ही महत्वपूर्ण विषय समा-चार पत्नो में ग्राया है ग्रौर वह मैं पढ़ना चाहूंगा। इसमे लिखा है —

"12 inmates of the Children's Home, Feroz Shah Kotla, Delhi, who had run away by jumping the walls on May 5, are yet to be traced. The children, all under 18; found it difficult to adjust to the treatment meted out to them by the officials of the Home."

इसमें यह भी समाचार है --

"Last year also, 12 children had disappeared from this Home at Feroz Shah Kotla. Five of them are yet to be traced".

इसमें मैं कहना चाहता हूं कि ये जो 18 वर्ष से कम ग्रायु के बच्चे पाये जाते है जो वहां पर भेजे जाते हैं, या जेबकतरे होते है या ग्रनाथ होते हैं, इस प्रकार के बच्चो को उस होम में रखा जाता है ग्रीर वही पर उनका फैसला कोर्ट करती है ग्रीर जो इस प्रकार के कसूरवार माने जाते हैं वहां रखे जाते हैं। तो इन बच्चो के मा-वाप की तरह ही जिम्मेदारी सरकार के ऊपर होती है। कहां के बच्चे है, कहां से ग्राये यह पता नही चलता है। इसमें ग्रागे दिया हुग्रा है—

"It is also noteworthy that for the last one year, the Home has no regular Superintendent. There a Probationary Officer has been officiating."

[Mr. Deputy Chairman in the Chair].

इस प्रकार की व्यवस्था इन घरों में है। मैं सरकार से इस प्रकार की बात जानना चाहता हूं ग्रौर उसका ध्यान ग्राकियत करना चाहता हूं की ग्राप एक स्टेटमेंट देया इम प्रकार की जांच बैटाये। इन बच्चों के साथ पहले भी घटना हो चुकी है। जो बच्चे यहा से भाग जाते है उनका पता नहीं चलता। इसमें लिखा है कि बच्चों को

बिवश किया गया कि कमरो के अन्दर सोयें। उन्होंने कहा कि हमको गर्मी लगती है, हमको चारदीवारी के अन्दर मैदान में सोने की अनुमित दीजिए । उनको अनुमित नहीं दी गई और इस बात से तंग आकर बच्चे भाग गये हैं। पिछले साल भागे 5 बच्चों का प्रभी तक पता नहीं चला, वे लापता है। जिन माता-पिताओं के बच्चे हैं उनके हदय से पूछिये। इस प्रकार बच्चों के साथ सरकार खिलवाड़ कर रही है। तो मैं चाहूगा कि सरकार इन तमाम घरों की विशेष रूप से जाच करायें और ये बच्चे क्यों भागे, कैसे भागे, इसके लिए जो जिम्मेदार अधिकारी है उनको दिखत करने का प्रबन्ध करे। गृह मन्नी यहा बैठे है वह जबाब दे सकते हैं।

- (1) THE UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL, 1974.
- (2) THE ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL, 1974.
- (3) THE ESTATE DUTY, (DISTRIBUTION) AMENDMENT BILL, 1974.

MR. DEPUTY CHAIRMAN: Before I call Smt. Sushila Rohatgi to move the Bills, I would like to take the consensus of the House on one thing. We have three Bills here and I think we can have discussion on the three Bills together so that the Members can have more time. All the three are similar Bills.

DR. K. MATHEW KURIAN (Kerala): Sir, from our Party separate Members are speaking on the three Bills. They cannot be discussed together because there are three different subjects involved.

MR. DEPUTY CHAIRMAN: If separate Members are speaking, each Member will get five minutes. So, what is the point? That is why I am saying that if you take all the three together, you will get more time to speak. So, you direct one of your Members to speak now and

one more can speak on the third reading. I think that will be better.

Yes, Minister, you may move.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMA'II SUSHILA ROHATGI): Sir, with your permission I move:

"That the Bill further to amend the Union Duties of Excise (Distribution) Act, 1962, as passed by the Lok Sabha, be taken into consideration."

Sir. I also move:

"That the Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957, as passed by the Lok Sabha, be taken into consideration."

Sir, I move:

"That the Bill further to amend the Estate Duty (Distribution) Act, 1962, as passed by the Lok Sabha, be taken into consideration."

Sir, the House will recall that the Report of the Sixth Finance Commission along with an Explanatory Memorandum on the action taken by the Government thereon was laid on the Table of the House on the 18th December, 1973. The Finance Commission was inter alia required to make recommendations to the President as to the distribution between the Union and the States of the net proceeds of taxes which are to be or may be divided between them and the allocation between the States of the respective shares of such proceeds. These three Bills seek to give effect to some of the recommendations of the Commission. The recommendations of the Commission in regard to distribution of income-tax and payment of grants-in-aid have already been implemented through Presidential recommendations of the Other Commission would be implemented by executive orders.

Sir, the first Bill seeks to give effect to the recommendations of the Sixth Finance Commission in regard to distribution of the net proceeds of Union Duties of Excise between the Centre and the States on the one hand and among the different States other. The Commission has the not suggested any change in the existing arrangements in regard to sharing of the basic Union Excise Duties and the States' share would therefore continue to be 20 per cent of the total net proceeds as at present. The Commission has, however, recommended that the auxiliary duties of excise introduced from 1973-74 which are not shareable with the States at present should also be shared with the States as in the case of basic Union Excise Duties from 1976-77. Regarding principles of distribution as between States, the Commission has recommended that the States' share should be distributed among the States on the basis of 75 per cent for population and 25 per cent for backwardness, the inter se distribution of this portion being in relation to the 'distance' of a State's per capita income from that of the State with the highest per capita income multiplied by the population of the States concerned according to 1971 census. The weightage given to backwardness by the last Commission was 20 per cent and they had also adopted a variety of factors for determining backwardness of the States.

The second Bill seeks to give effect to the recommendations of the Sixth Finance Commission regarding distribution among the States of the proceeds of Additional Duties of Excise levied on sugar, tobacco and textiles. Hon'ble Members are aware that these duties are levied with the agreement of the State Governments in in replacement of States' sales tax on these articles. The net proceeds of these duties, other than these attributable Territories, accrue to the States. The Sixth Finance Commission, like earlier Finance Commissions, had been asked to ensure that in the scheme of distribution recommended by it each State should receive a

sum not less than the revenue realised by that State from the levy of sales tax for the financial year 1956-57 in that State. The Commission has, however, lelt that there was no need to set apart any guaranteed amounts to the States as in the Commission's opinion which is based on factual data, there is no risk of the share of any State in the net proceeds of Additional Excise Duties falling short of the revenue realised from the levy of the sales tax on the commodities subjected to Additional Duties of Excise in lieu of sales tax for the financial year 1956-57 in that State. The Commission has, accordingly, proposed that the entire net proceeds after deducting the portion attributable to the Union Territories be distributed among the States on the basis of population. State Domestic Product at State Current prices and the production of the commodities subjected to Additional Excise Duties in the ratio of 70:20:10.

The Fifth Commission had recommended that the distribution of the balance after payment of guaranteed amounts shall be made 50 per cent on the basis of population and 50 per cent on the basis Sales Tax Collection (excluding Central Sales Tax). The Sixth Commission has fixed the share of the Union territories at 1.41 per cent and for the balance of 98.59 per cent prescribed percentage shares in respect of each State.

The third Bill relates to the distribution of the net proceeds of Estate Duty in respect of property other than agricultural land among the States, as recommended by the Sixth Finance Commission. The Sixth Finance Commission, after considering various suggestions made by State Governments, came to the conclusion that the principles of distribution, enunciated by the Second Finance Commission and endorsed by all the subsequent Commissions do not call for any change. The only change that the Sixth Finance Commission has recommended, is the reduction in the share attributable to Union territories from 3 per cent to 2.5 per cent. the Union territories as now constituted and the gross value of immovable property located therein and brought into assessment for the five years ending 1971-72. For the balance of the net proceeds, the sum apportioned to immovable property has been recommended to be the distributed in proportion to gross value of such property located in each State and brought into assessment in a year and the sum apportioned to property in proportion to the population of each State according to the 1971 census.

The three Bills, before the House, are simple legislative measures, required for the implementation of the recommendations made by an expert body tuted under article 280 of the Constitution. The provisions of the Bills do not require detailed elaboration. The Central implemented all Government has so far recommendations of the Finance Commissions in regard to sharing of taxes, without any change and the same tradition is being followed in regard to the Sixth Finance Commission's recommendations also. I shall try to cover the points that the hon. Members may raise during the debate later.

> With these few words, Sir, 1 move. The questions were proposed.

SHRI SANAT KUMAR RAHA (West Bengal): Mr. Deputy Chairman, Sir, we are discussing three Bills to implement the recommendations made by the Sixth Finance Commission. The work of the Finance Commission is to allocate funds or money to the States from out of the taxes collected realistically and in a judicious manner. In this respect I take the first Bill. The Union Duties of Excise (Distribution) Amendment Bill. Sixth Finance Commission has improved the weightage for backwardness of States by raising from 20 to 25 per cent the inter se distributation of Union Excise Duties in relation to the distance of a State's per capita income from that of the State with the highest per capita income. That is good but the balance of 75 per This takes into account the population of cent of the State's share will be on the

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basis of population. Sir, I still think that even this will not meet the needs of the States in order to remove backwardness development. imbalances in imbalances in development of different States and different regions will still be there so long as the states do not have adequate finances and resources of their own. Much more resources, I think. should be mobilised by the States and the Centre for removal of these imbala-

nces. As regards the removal
of backwardness, the Commission has recommended

that a proper machinery should be evolved and a mechanism should be there, so as proper utilisation of ensure the money allocated to the States to remove imbalances. I do not know whether the Government has already taken such steps for ensuring the proper utilisation of the allocated money. The Government should come forward with concrete and positive steps to guarantee the utilisation of this fund meant for backward areas. Though the Finance Commission has accepted per capita income as the best possible indicator or yardstick for the measurement of the level of the economic position of States-whether advanced or backwardthere are other special problems which cripple the States economically and also socially. I can cite the case of West Bengal. Since the days of partition West Bengal, though earning the highest foreign exchange is lagging behind other States like Maharashtra, Gujarat Tamil Nadu. So, I think the allocation should be more realistic. The population alone is not sufficient.

additional As regards the duties of excise distribution, 70 per cent weightage on population has been given and the balance on the basis of connsumption level. In this respect my question is, how to determine the level of consumption, whether it should be based on the average of the State domestic production or some other more scientific should be evolved.

It should be cleared how proper co-operation and co-ordination between the Fi-

nance Commission and the Planning Commission can be established, so that correlation between Plan and non-Plan expenditure can be established. It is a sad thing that uptil now the Finance Commission and the Planning Commission have not had joint meeting of their own to evolve such norms regarding allocation and for non-Plan expenditure.

The third point is transfer from the Centre to the States, as recommended by the Sixth Finance Commission for the period of the Fifth Five Year Plan, is Rs. 9608.85 crores as against Rs. 5315.99 crores the Fourth Plan. It is higher than the Fifth Finance Commissions allocation by 81 per cent, but the rupee-value today has fallen to 20 or 30 paise. So, though the allocation is higher in amount, in a realistic manner it will not help the States in their development and they will always be in a crippled condition. Moreover, resources should be mobilised by taking some stringent measures, so that evasion of tax and other economic crimes will not happen and resources can be mobilised more and more for the development of the States. the States could get some further allocation from the Centre. Since the Sixth Finance Commission has provided more Rs. 800 crores for the five-year period for upgrading the standards of administration and social services in the backward States, I want to know from the Minister concerned whether the Finance Ministry has evolved any plan or machinery so that this upgradation can be successfully worked out. If all this does not mean a further and more allocation of funds from the Centre to the States, it will be a futile exercise.

SHRI BIPINPAL DAS (Assam): Sir, I do not have much to say on the Award of the Sixth Finance Commission. In a way, the Sixth Finance Commission has done a better job this time than the earlier Finance Commissions, and the resources of the States have been increased. It is a good thing that they have done. But perhaps there was still room for further justice being done towards at least the economically backward States. Anyway, I am not going into that. But the only thing that I would like to

remind the hon. Minister is that last year while discussing the Finance Bill, I was speaking on it. And she might very well remember what I said at that time, that not only in the case of certain categories of duties and taxes for which statutory provision has been made for the States, but in the matter of several other matters also the share should be there. For example, out of the net transfer from the Centre to the States more than two-thirds are in the form of grants. I suggested that whatever was given in the form of grants at the discretion of the Central Government, that should also be brought under statutory provision. This was a very important suggestion that I made last year. Mr. Chavan did not react very favourably but I insist on it. And only then the States might stand on their own feet financially, and justice would be done to them. Beyond that, I do not want to discuss anything about the Sixth Finance Commission's recommendations.

I only wish to make some very important points and I hope the hon. Minister will take a note of them. The first is regarding the tea industry. In reply to a question on the 26th November, 1971, Shri K. R. Ganesh said in the Lok Sabha:—

"Varying rates of Central Excise Duty were introduced in September, 1958 with a view to spreading the total Central Excise Tax burden equitably among different tea-growing areas on the basis of their capacity to bear the incidence as measured by the price fetched and other natural factors which affected the quality, yield per hectare, cost of production per kg., price realisation per kg., etc."

In the Lok Sabha, on 23rd May, 1972, Shri A. C. George said—

"Higher excise duty is levied on higher priced teas in order to distribute the tax burden equitably among different teagrowing areas according to the tax-bearing capacity."

These are the statements made in the Lok Sabha the year before last and in

1971, and they make it very clear that the duty on tea was to be levied on the basis of the tax-bearing capacity of the particular principle tea-growing area. That is the accepted. Now, let us see what is the position about the tax-bearing capacity. Three major areas are there-Assam, Darjeeling and the Nilgiris. The in West Bengal average price realisation of Darjeeling tea estates worked out to Rs. 6380.10 per hectare in 1970 as against the average cost of production of Rs. 5640.60 per hectare. Thus the average gross profitability of Darjeeling tea is Rs. 739.50 per hectare. On the same basis, you will find that the average gross profitability of Assam tea is Rs. 12.87 per hectare; on the same basis again you will find that the average gross profitability of Nilgiri tea is Rs. 2274.84 per hectare. Now, these are facts given out by the Government, by the tea Board, they are confirmed facts. On the basis of these facts, it is very clear that the Nilvgiri tea has got the highest tax-bearing capacity. But the excise duty per kg. on the Nilgiri tea is only Re. 1, while that on the Assam tea is Rs. 1.15 and on the Darjeeling tea it is Rs. 1.50. While the tax-bearing capacity of Assam is the lowest it is paying higher tax. Darjeeling's capacity is very low still it pays the highest. And Nilgiri's tax-bearing capacity is the highest still it is paying the lowest. This injustice is going on. I hope the hon'ble Minister will kindly take note of it and will do something to undo this injustice as early as possible.

The prices of oil have gone up and the reasons are well known. It is no use quarrelling about it. My grouse is that the price of oil is not uniform in this country and the greatest tragedy is that the areas which produce oil pay the highest price for it. Will you believe, Sir, that Assam which produced oil first during the British regime has to pay the highest price for it? Thirty-first report of the Committee Public Undertakings of the Third Lok Sabha pointed out this fact. It is said while Barauni produced oil the man in Barauni paid more for oil than the man in Calcutta. This and in discrimination is going on. What are the

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The Oil Prices Enquiry Committee gave its reasons and said that because in the port areas there are industries where the consumption of oil is very high there cannot be equalisation of price the matter of oil. If you do that the industrial development of the port areas will be upset. Therefore, there cannot be eqalisation of prices in the interest of port areas like Bombay, Madras and Calcutta. So unequal prices are prevailing and the oilproducing areas are suffering.

Sir, in the case of iron and steel the Government adopted a different policy. And what is that policy? The Government of India justified the price equalisation policy in the case of iron and steel by saying that this was necessary for even distribution of industries in the country. May I submit, Sir, that if price equalisation in the case ot iron and steel is necessary in the interest ot even distribution of industries in the whole country, how is it that price equalisation in the case of oil is not necessary for the same purpose? You are taking a contradictory view in the matter of iron and This Government has several tradictions. You follow one policy regard to the price structure of iron and steel and you follow another policy with regard to the price structure of oil. policies are diametrically opposite. Both should be designed to serve the same purpose, namely even distribution of industrial development in this country. This is gross injustice so far as oil is concerned. I hope the hon'ble Minister will kindly take note of This discrimination against areas which actualy produce oil-this is my complaintshould come to an end.

Sir, you will be surprised to know that we produce oil and supply it to the Barauni refinery to the extent of about 2.5 million tonnes per year but we do not get any share in the sales tax. The Finance Ministry tells the States all the time that they should raise their own resources. But how can raise? You do not allow us to levy sales tax on the oil produced in Assam supplied to Barauni. We are deprived of the share of our sales tax. Therefore, how

can you ask a State like Assam to develop its own resources?

Ihe second point is about the royalty on crude oil.

SHRI N. G. GORAY (Maharashtra): Today you are speaking as if you are speaking in the State Assembly.

SHRI BIPINPAL DAS: We have been suffering for a long time. Goray Saheb, please listen to this story. During the British regime the royalty on oil that the Assam Government used to get was Rs. 10 per ton. But after independence it was reduced to Rs. 4.50 per ton. This is the justice done! The Britist paid us Rs. 10 per tonne and our Government lowered it to Rs. 4.50. After a number of representations, Prime Minister Nehru and Prime Minister Indira Gandhi raised it and to-day it is Rs. 15 per tonne. And what is Rs. 15 in to-day's market and what was Rs. 10 at that time? Sir, the price of crude is rising everywhere. In India also it is rising. The Government has levied an additional excise duty on it and they are getting extra income out of it. We demand that the Government of Assam and the Government of Gujarat should get at least Rs. 30 per tonne as royalty on oil.

SHRI UMASHANKAR JOSHI (Nominated): You have spoken for me also.

SHRI BIPINPAL DAS: Yes, the situation is the same in Gujarat and Assam.

Coming to jute, the story of jute is indeed a great tragedy. Now, Sir, I do not want to take up the time of the House by quoting the statistics given by the Government of India itself, by the Finance Ministry. On page 61 of the Economic survey, 1973-74 you will find that the production of every other item since 1955-56 till to-day has gone up. But in the case of jute, it is almost static or there is a marginal increase. Why is jute production not growing? The reason is the price. What is the price structure? Sir, it is not only a tragedy, but it is, I should say, a

great injustice done to the jute growers in this country. You will find from the table given in the Economic Survey on page 88 that the wholesale price of every single commodity has been increasing year after year since independance till to-day. Will you believe, Sir, if I say that only in the case of jute, there has been a decrease? In 1965-66, the index for jute was 160, if we take 100 in 1961-62 as the base. In 1971-72, the index came down to 135. Only in 1972-73, it picked up and came back to 160. That is, the index of 1965-66 and that of 1972-73 are at the same level. Can you believe it? The price of every other item in this country is going up every year. I need not quote statistics. Everybody knows it. We are suffering from that. But only in the case of jute, either it falls or it remains static. To-day in this country, que to price rise everybody is suffering. There are strikes and "bands" and so many things going on. But if any single vidual has suffered most or has not benefited the least after independence, it is the poor jute grower. He is suffering and his suffering has to be taken note of. Recently the Government of India has raised the excise duty on some of the export jute goods. In 1971-72, the jute millers bought Bangladesh jute at rock-bottom prices and thereby depressed our own prices. In 1972-73, the price was raised just before sowing, because otherwise the growers will not sow at all. But after the sowing was over, the price was again depressed; it came down. This is the mechanism through which the Jute millers are exploiting the jute growers in this country.

Now, Sir, during the British regime, there was a principle accepted—it is on record, I am not saying it from my own knowledge--that the price of one maund of jute would be equal to the price of three maunds of paddy, so that the jute grower, by selling one maund of jute, could buy three maunds of paddy. That was the principle accepted by the British Government. After independence, the ratio accepted was that one maund of jute would be equivalent to 2.57 maunds of paddy. This was accepted by our Government. But what is the situation to-day?

What is the situation today? Again do not want to take the time of the House by quoting all figures. Today the situation is a jute grower, by selling 1 kg. of jute, if I have to measure in terms of kgs... buy in the market only threehe can fourths kg. of paddy. So, tell me why the jute grower should contituue to grow jute Why should he? If tomorrow the growers of Bengal, the jute growers of Orissa, Tripura, Bihar and Assam decide not to grow jute any more because they do not get a fair price for their jute, what will happen to our foreign exchange earnings? The Government goes on increasing the duty. It was said formerly that the jute grower cannot be given a higher price because in that case the price of jute goods will increase. If the price of jute goods increases, then, it will fare unfavourably in That was the the international market. argument given, because jute goods have to face competition against synthetic fibre-But today what is the argument? Why have you raised the excise duty? You have raised the excise duty because the price of synthetic fibre is going up because of the Because of the oil crisis the oil crisis. price of synthetic fibre is going up and so you think that since the jute goods have now to compete in a favourable international market, the Government is justified in increasing the excise duty. I do not agree with it. When you earn money out of the jute goods, then, should not the iute grower get something ou**t o**f **th**at money when the jute grower that extra duty? Otherwise, ultimately the jute grower will lose his interest in jute Whatever duty you are getting. it is not the jute miller who is paying it, ultimately it is the jute grower who is paying it. Mr. D. P. Chattopadhyaya, Commerce Minister, I am very sorry to say, knows the problem, and still he seems to be quite indifferent. He has recently fixed the price, Rs. 157.50 per wholesale price. This is the wholesale price in Calcutta. What is the actual price the grower is getting in the village? The farther you go from Calcutta, the lower is the price. The jute grower in Tripura, in Assam, is suffering the worst. When the

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[Shri Bipinpal Das.] situation today is that the price of rice is Rs. 250 to Rs. 300 per quintal, Mr. D. P. Chattopadhyaya has fixed the jute price at Rs. 157.50 per quintal. Now, tell, me, I plead with you most humbly, what right have you got to do this injustice to the poor jute grower? What is a jute grower's position? What is his contribution to this country, to the development of this country? Jute is the highest foreign exchange earner in this country even today. Even to-day jute is the highest foreign exchange earner. Since Independence uptil now they must have earned about Rs. 3500 crores, man who approximately speaking. The grows, who puts in labour in the field—and the production of that labour you sell outside and you earn thousands and thousands of crores of rupees in foreign exchange-to that man what share are you giving? Can there be a greater injustice in this country? Today all employees say the price of everything is going up. Everywhere people say prices of essential commodities are going up. There is so much of talk about bandhs and all that. But did they ever look into this question of the jute grower in the eastern region? I plead most humbly, most emphatically, with the honourable Minister, please something you have the right to increase the excise duty; do it; but see that grower also gets his share out of it. Only then some justice will be done.

Thank you.

DR. RAMKRIPAL SINHA (Bihar): These three Bills introduced in our House today are in pursuance of the recommendations of Sixth Finance Commission. The honourable Minister, while introducing the Bills in the House, has accepted or rather informed us that the Government have implemented some of the recommendations of the Commission by way of essential orders, and some of the recommendations the Minister has brought here in the form of Bills to be passed by this House.

The recommendations of the Sixth Finance Commission on the whole have taken

into consideration the larger, rather increasing responsibilities of the States, particularly in view of the Five Year Plans. That is why the Sixth Finance Commission has allocated larger shares for the This is a very good thing. But States. you see this always raises another problem. In the minds of some of the States in our country, there is a feeling that there is discrimination at the political level on the part of the Centre. In other words they feel that the Centre discriminates against some States in the matter of allocations of funds. According to the reconsmendations of the Finance Commission which were accepted by the Central Government, in principle they should not have that feeling. But sometimes the attitude of the Centre creates this feeling in the minds of the States. Particularly I would like to draw the attention of the House to the demands in different parts of country for statehood, and for changes in present Constitution because lopsided development and under-developed economy in particular zones. I think there are sufficient provisions in our Constitution, political and economical to give cient scope for the States and from that point of view there need be no such demand. But the political decisions of the Central Government create new situa-The framers of our Constitution would not have visualised the developmental responsibilities and larger commitments of the States in view of the Five Therefore, if the Finance Commission has recommended in larger share for the States, I would say it should be still larger. It should be still larger because sometimes the sources of taxation by the States are limited and so it becomes very difficult for them to make both ends meet. You know that sometimes the Central Government unilaterally increases the payscales of its employees. I do not want to go into the merit of the thing. The increase may be justified because of rising prices, etc. But such decision has a bearing on the State exchequers. Very recently, the Central Government decided to implement the scales recommended by the University Grants Commission for the University teachers in the country. The States which were to implement the new pay-scales would get 80 per cent of the cost for the next five years.

And, after the next five years, the States will have to take full responsibility. they give this guarantee, only then the Centre will be giving them 80 per cent as subsidy. This is just like giving by hand and then taking it by another. will arouse the expectations of the teachers in the States and the States will be put to jeopardy and difficulties because of stand that after five years the Central Government will not give any help. Whenever the Central Government takes such decisions, it should take full responsibility for these decisions and it should take these decisions with full responsibility. Whether the States contribute or not after five years is a different matter. But when the Centre has taken a stand—and it is a very good stand and I welcome it—it should extend this without giving the time-limit of five vears.

There is another thing to which I would like to draw the attention of the House. Sir, we have two types of States. One is the full-fledged State and the other is the Union Territory. Now, Sir, what is the justification for keeping these two types of units? Let there be an amendment to the Constitution. The Sixth Finance Commission and the other preceding Commissions have always had to take into consideration the question as to how much sum they should allot to the Union Territories and on what principle the remaining should be distributed among the different States. It is high time that we thought about this question because there is no necessity for keeping so many varieties of units. If we have to have States, let there be States all over. But, even then, you do it on political considerations. Himachal Pradesh was converted into a State, but Delhi was not converted into a full-fledged State. We have created so many States in the eastern region and Union Territories like Arunachal Pradesh and so on and so forth. But we are not prepared to listen to the demands of the people of Telangana. Now, Sir,

there is going to be a large number of demands for separate States because the principle for the allocation of money, whether from the Excise Duties or other duties, is on the basis of whether they are States or Union Territories. I think there is bound to be dissatisfaction and heart-burning whenever such a discrimination is made on this ground that such and such areas belong to the category of States and such and such areas belong to the category of Union Territories.

Then, Sir, I would also like to draw the attention of the House to another thing. How are these sums spent by the States and what control do we have over them? There are two different things. several items and the Central Government does not allot money to the States only from the Excise Duties or additional Excise Duties and other things. There are several other things and there is also a provition for grants-in-aid. How do the State spend this money? You take the case of Bihar, Sir. Every year there is either drought or there are floods and we have troublesome rivers which must be tamed and in connection with the natural calamities in Bihar and other States, the Central Government has been granting money. How do those Governments spend this money? I would like to tell you, Sir, that in Bihar that relief funds have been misappropriated by the Congress Government there.

Blankets were purchased for distribution from the relief fund and those blankets were not seen in the houses of the poor people. Some of them had their way into the bungalows of the Ministers. Some tarpaulin sheets were purchased. They were not found in the village over the houses of the poor people. But they were just converted and they had their way into the bungalows of the Ministers. case regarding fodder Similar was the purchased from Haryana. I do not know what happened. Fodder did not reach the cows and buffaloes of Bihar. I do not know whether this was also consumed by the Ministers in Bihar or not, I would request the Government to keep a vigilant eye over their expenditure.

[Shri Ramkripal Sinha.]

Now, there are certain areas in every State which are backward areas, underdeveloped areas. For instance, in Bihar we have Chhota Nagpur and Santhal Pargana, which is a tribal belt. Though very rich in natural resources, mines and minerals, yet we do not have cottage industries there. In Bihar, we have certain bases of industries. There is no network of cottage industries or subsidiary industries. What have you done for the development of that area? When vou allocate a sum, do you guide the State Government or just tell them that the money which they take, they must apportion a ceratin amount out of that for the development of a particular area. They do not know that North Bihar is equally backward. North Bihar has a population of about 3 crores-equal to the combined population of Punjab, Haryana, Himachal Pradesh and Jamu & Kashmir, all these States put together. That may be more than crores, but North Bihar is about 3 But what have you done? It is crores. a jute-growing area. What is your Jute Corporation doing?

Our friends, Mr. Bipinpal Das, who was speaking just before me, has drawn the attention of the House and the Government towards the plight of the farmers in the eastern region, who produce jute. The Bihar farmers are much more ploited. They have their Jute Corporation which is full of bungling and corruption. It harasses the farmers. And it purchases jute, not directly from the farmers, but from the middlemen. Whenever you give this, whenever you allot any money from the Excise Duty and things like that, has your Government—the Congress Government in Bihar and the Congress Government at the Centre-given any guidelines? What have they done for the improvement of jute production in that State?...(Time bell rings) . . . Just a minute, Sir. would like to draw the attention of the Government, through you, Sir, to the recommendation of the Finance Commission regarding Income-tax. The apportionment of Income-tax revenue has been increased from 75% to 80%

There is a very pertinent question. There are States. In the States there are companies. Their operations area is in one State and their head office is in another State. They pay their income-tax other things through their head office. the Bihar coalfields, there are many collie-There are Tatas, many concerns of ries. Birlas, many mills and factories and many private concerns which don't pay their income-tax in Bihar. They pay it somewhere else, either in Calcutta or somewhere else. Now what can be done about this? operation area and the area where carn their income is in one State. pay their income-tax in another There must be some provision arising out of allocation funds income-tax earned in a particular done State. Something. must be garding this (Time bell rings) Sir. will take half a minute more ing the tobacco growing areas. Sir, Muzaffarrur, Vaishali and Samastipur are tobacco growing districts. Tobacco gives you a large amount of excise duty. Nothing is being done for the improvement of tobacco growing areas. The Government of Bihar is worthless. They cannot do any-They are not doing anything.

Sir, I draw the attention of the Minister and the Government through you to these two very important things. They must provide for the improvement of the tobacco growing areas and the jute growing areas in Bihar which is the hen that lays the golden eggs. With these words, I would again like to tell the Government that they should not create political conditions so that certain States feel as if they are being treated as step-sons and step-daughters. There should be sufficient economic and political safeguards and provisions in our Constitution for the integration of our country.

MR. DEPUTY CHAIRMAN: You will have to wind up now.

DR. RAMKRIPAL SINHA: With these words. I draw your attention to these things.

Union Duties of Excise,. Additional Daties of Excise

श्री जगदीश जोशी (मध्य प्रदेश) : माननीय उप-

सभापित जी, सधीय उत्पादन गल्क, ग्रतिरिक्त उत्पादन गुलक ग्रौर मम्पदा गुल्क के संशोधन विधेयक जो हमारे समक्ष प्रस्तृत है उनके सिद्धातों की बाबत मै चर्चा करूंगा। ग्रसल मे यह जो परोक्ष रूप में कर लगाये जाते है विशेष तौर पर उत्पादन के ण्हक उन का कोई स्पष्ट आबार होना चाहिल क्योंकि परोक्ष रूप से लगाये गये कर किसी भी देश ने उस देश की दाम नीति का नि-र्धारण करते है। किन वस्तुग्रों पर किनना परोक्ष कर लगे, कितने परोक्ष कर की वृद्धि हो ग्रीर उस का विनरण किम प्राधार पर हो यह दो मल मिद्धात है जिन पर इन का नियोजन होना आवश्यक होता है । प्रश्न यह है कि हम जक्कर पर, कपड़े पर, नमक पर, भ्रावश्यकता की वस्तूश्रो पर कितना उत्पादन शुल्क बढाये या उन का उत्पादन इनना वढाये ताकि सामान्य लोगों के पास तक वह चीजे पहच सके, सामान्य ग्रादमी उन का प्रयाग ग्रधि -कतम ढग से कर गके। उपाध्यक्ष महोदय, स्थिति क्या होनी चाहिए ग्रगर किसी वस्तु के उत्पादन का मुल्य क्या है इस बात का निरुपण हो जाए। कपड़े जैसी एक वस्तु के निर्माण पर कितना व्यय होना है, लागत खर्च कितना होता है ग्रीर लागन खर्च के बाद उसको सरकार कितने में उपभोक्ता के पास पहचाना चाहती है, यह सिद्धात अगर तय

एक वर्डी भारी कमी रही है स्राज दामों के बउने की जिसके लिये विच मवालय पर दोष डाला जाना है। स्रगर विच सवालय दाम नीनि के निर्धारण मे अपने रेट तय कर सकता तो परोक्ष कर के आधार पर सरकार के ऊपर महगाई के लिये श्रारोप नहीं लगाया जा सकता । मैं एक-दो भिद्धात श्रापकी इजाजन से प्रस्तृत कर रहा है।

हो जाए तब परोक्ष कर के सिद्धान अपने आप

निरूपण किया जा सकता है।

सामान्य तौर पर यह होता है कि कोई चीज जो प्रामीम होती है, जो कारखाने से तैयार होकर श्राती है उसके निर्माण का भी एक मिद्धांन है। कच्चे माल का लागत मृत्य गणा तीन होगा । सामान्य तौर पर 90 सैंकडा यह सिद्धात श्रामतौर पर उत्पादक लोग ग्रपने यहां तैयार करते हैं।

Bills, 1974

and Estate Duty (Amendment) 42

ग्रगर ग्राप यह सिङात लगा दें कि उत्पादित की हुए वस्तु बाजार में लागत खर्च के डेंढ गुणा में ग्रधिक मे नहीं बिकेगी--इसने माल भाडा, ज्या-पारियों का मनाफा, प्रौर संस्कार का उत्पादन गुल्क वगैरा सब शामिल रहेगे--इस प्रकार का आधार निरूपित हो जाए तो सामान्य स्रावश्यक वस्तुस्रो

के उत्पादन की तरफ हमारी दृष्टि जाएगी । उनके

ऊपर टैक्स बढाने की रोज--ब-रोज जरूरत नहीं पड़ेगी। मै एक निवेदन करना चाहता हुं । एक रिपोर्ट ग्राई है-वेज बोर्ड की उसको पूरा करने के लिए सरकार ने पैट्रोल पर टैक्स वड़ा दिया। मिट्टी के तेल पर टैक्स बढाया । समझाया इस प्रकार गया कि यह इसलिए बढाया गया कि इसका ग्रसर मोटरकार इस्तेमाल करने बालो पर ही पडता है। अब श्रीमन, ग्रापकी ग्राजा से निवेदन करना चाहता हं कि ग्राखिर पैट्रोल का सबसे बड़ा उप-

की मरकारें हैं। चाहे दिल्ली की मरकार हो या राज्यों की । उसके बाद नम्बर दो पर जो स्राते है वे है बड़ी कपनिया--जो कपनिया इन्कम टैक्स में श्रपना मीधा खर्चा देती है। मै कहना चाहना हं कि इससे कोई वड़ी भारी बचन होने वाली नहीं है । इसका ग्रंसर पड़ना है छोटे-मोटे टैक्सी चलाने वालो पर । ग्रगर बडे ग्रदामियो पर ही प्रहार करना चाहत हैं ता ग्रापको चाहिए था निजी कार रखने वालो पर प्रनिबन्ध लगाने ग्रौर

भोक्ता है कौन? इस प्रश्न को हमको देखना

चाहिए । इसका सबसे बडा उपभोक्ता हिन्दुस्तान

बनाने वाली है भीर ऐसी चीजे बनाने वाली कप-निया है--वे रखे श्रोर बाकी सारी गाडियां टैक्सी के तौर पर चले । इन टैक्सियां को पैट्रोल सस्ता मिले ताकि सामान्य जनता उसका उपयोग कर मके हमारा उद्देश्य यह होना चाहिये कि जो वस्तु हमारे देश में पैदा होती है उसको ग्रधिकतम लोग इस्तेमाल में लाए । जो समान इस देश में केवल

कहते कि सारी गाडिया टैक्सी के तौर पर चलेगी।

जो पुलिस की, फौज की गाडिया है, जो बहुत जरूरी

है, वे सरकार के पास रहे । इसके साथ एक-दो

कारे, जो जरूरी कंपनिया है -- जैसे कोई हथियार

[श्री जगदीश जांणी]

मटठी पर लोगों के बिलाम के उपभोग के लिये पैदा होता है उस पर श्राप चाहे कितना ही टैक्स लगा दे श्रीर यह समझा दें कि हम एक विशिष्ट वर्ग के ऊपर टैक्स लगा रहे हैं। तो इसका असर स्राम जनता पर भी पडता है। श्रीमन लोभ के समद्र में बैठ कर ब्राप बड़े-बड़े लोगो को लोभ छोड़ने के लिए नहीं कह सकते । विश्वामित जैसे ऋषि, बढे-बडे महाऋषि सब लालच के समद्र में आकर बह गए। मैं यह नहीं कह रहा हं कि श्राप उत्पादन-शत्क न लगाइए। लगाइए, लेकिन उस्पादन बढाइए भावश्यक वस्तुम्रों का ग्रीर उस ग्रावश्यक बस्तुओं का ग्रधिकतम उपभोग हो सके सामान्य जन के जरिए । नावलन या फैंबिरक्स बर आपने टैक्स बढाया तो श्रव्छा किया लेकिन मे श्रीमान के द्वारा भन्ने कर कि एक एल० डी० सी० होता है सेकेटेरिएट का, वह भी नायलन, टेरीकाट, टेरीलीन पहिनना है भले ही तनख्वाह से गंजारा न हो । तो वह दूसरे रास्ते प्रक्तियार करता है--कहा में मेरे पास नायलान, टेरीलीन के लिए पैसा मिल जाए ? भीर इतना श्रंधेर चल गया है देश में कि हिन्दुस्तान ही में बने हुए टेरीलीन के ऊपर चारी से छाप देते है—मेड इन य० एस० ए॰ । हिन्दुस्तान का भादमी, जो विदेशी चीजो का मक्त हो गया है, भाजादी के बाद, वह समझता है मेड इन यु॰एस०ए० टेरीलीन खरीद लो, उसका पैट बना लो, कूर्ता बना लो । कही से काले धन से, रिणवत से धन हामिल करके वह कपड़ा खरीद लेगा । हम लोग म्राज 25 वर्ष के बाद इस हैसियत पर ब्रा गए है कि स्वदेशी चीज के लिये हमारे मन में कोई ब्रास्था नहीं रह गई है,

श्रद्धा भी नहीं रह गई है। कोई विदेशी वस्तु श्रा

जाए, चाहे नक़ली क्यों न हो । मझे यह भी पता

चला, ये चीन के बने जो फाउण्टेनपेन ग्राया करते

है, ये स्रमुमन चीन के बने नहीं होते है, ये हिन्दुस्तान

के बने होते है, स्रौर हिन्दुस्तान के तस्करी के

ब्रादमी "मेड इन चाइना" लगाकर नेपाल की

सीमा से ले श्राते है श्रीर इमी तरह मे श्रीर मामान

भी बेचते है। तो श्राप उन उपभोग की तमाम

वस्तुस्रो पर प्रतिबंध लगाइए स्रौर सामान्य उपभोग

की वस्तुओं का उत्पादन इतना बढ़ाइए कि गरीब आदमी को, साधारण आदमी को, भी मोटा कपड़ा मोटा खाना मिल सके और आपके कर का बोझ भी कम हो । साथ साथ उसकी उपयोगिता भी काफ़ी बढ़ जाएगी ।

यह तो मैने कराधान के मिद्धात के बारे में कहा । अब कराधान से प्राप्त श्वतराणि का वितरण आप किन तरह से करते है उसका सिद्धात क्या होना चाहिए उसका भी निरूपण आपको करना चाहिये । मुझ से पहले बोलने वालेसम्मानित सदस्यों ने कई बातें गत फाइनेस कमीशन की रिपोर्ट को

है देश के पिछड़ेपन को दूर करने के लिए, ग्राधिक असतुलन को दूर करने के लिए। उन्होंने कुछ नए मुझाव दिए हैं जिनके बारे में सरकार ग्रमल कर रही है। मैं निवेदन यह करना चाहना हूं कि

बाबत कही कि कमीशन ने बहुत ग्रन्छ। काम किया

प्रार्थिक प्रसंतुलन केवल राज्यों के अनुदान से दूर होने वाला नहीं है । हर राज्य में कंगाली के गढ़े है भीर कुछ तो सम्पन्तता के कमल फूज है। तो जो केन्द्र से पैसा जाएगा वह सम्पन्तता के कमल फूलों की खेती है लग जाएगा या वह फूल कंगाली के गढ़ों में पड़ने दिया जाएगा जहा आदमी पीढ़ियों

से पृष्ट दर पृष्ट से, सैकड़ों हजारों मालों से, कंगानी थ्रौर भुखमरी से संघर्ष करता चला थ्रा रहा है। तो जो श्रर्थ का विकेदीकरण हो वह केवल राज्यों के थ्राधारपर न हो। केंद्रीय सरकार

का यह दायित्व होना चाहिए कि केंद्रीय सरकार जो पैमा दे रही है वह जिला गावों की सतह तक जाए । यह गंगोत्री से निकली गंगा केवल गंगोत्री के पाम फिर से जा कर शिवजी की जटा में समाहित न हो जाए, यह सीधे जाकर गंगा सागर तक पहुंचे,

इसका प्रयाम हो । इसलिए ग्राप केन्द्र से जो

धनराणि दे उसके लिये ग्राप निर्धारित करे कि उसका ग्रनुपात, उसका रेशियो, क्या हो पिछड़े जिलों के लिये, पिछड़े ग्रामो के लिए ग्रीर ग्राम पंचायतो ग्रीर जिला पंचायतो के माध्यम से इतना प्रतिशत खर्च हो । नहीं तो होगा क्या, मध्य

प्रदेश में श्रापने रुपया भेजा, इंदौर, भोषाल, जबलपुर, रायपुर इन जगहों में खर्च हो जाएगा, लेकिन कौन पुछता है सरगुजा में कितना खर्च होगा, रीवा में कितना खर्च होगा, दूसरे पिछड़े क्षेत्रों में कितना **ब**र्च होगा ? यु०पी० में ब्राप भेजिएगा तो ल**खन**ऊ, इलाहाबाद, कानपूर में स्नापका भेजा रूपका चला जाएगा भ्रीर पूर्वी उत्तर प्रदेश का जो पिछड़ा हुआ ग्रादमी है जो जाकर के झाड़ लगाता है, जो कुलीगिरी करता है, जो रिक्शा चलाता है, जो मजदुरी करना है, उसको कुछ नही मिल पाएगा। तो अर्थ का विकेदीकरण आर्थिक अवस्था के ही ब्राघार पर होना चाहिए। अगर ब्राप ब्रावश्यक नमझे नो मंबिधान को इस प्रकार से संशोधित कर दें कि भ्रर्थव्यवस्था का विकेन्द्रीकरण एक निध्यित आधार पर हो और जो पिछड़े हुए इलाके है उनके लिये विशेष श्रवमर के मिद्धान्त को स्वी-कार करें। जब तक भ्राधिक विकेन्द्रीकरण के सिद्धान्त को केन्द्र स्वीकार नहीं करेगा तब तक ब्राप इस देश के ब्राधिक ब्रमंतुलन को दूर करने में समर्व हो ही नहीं सकते । सारी राज्य सरकारों को केन्द्र से जो ब्रनुदान मिलता है वह मुख्यत : तनखावहों के मृगतान में ही **बर्च** हो जाया करता है। हमने 20 सालों में सफेद-कालर वालो की एक सेना खडी कर दी है जो इस देश पर भस्मासूर की तरह चढ़ी हुई है। श्रावश्यक है कि श्राप उस सेना को वहां से निका-लिए, उनको 300 देने है तो 400 दीजिए, लेकिन कहिए कि नहरी सेना में काम करिए । हमारे देश में नहरों की कमी है, नहर खोदने के लिये उनको 300 चाहिए तो 400 दीजिए लेकिन वे नहर बनाए। तनख्वाह में कमी करने के लिए में नही कह रहा हू । उनको खुब तनख्वाह दीजिए, भरपेट दीजिए, लेकिन कहिए नहर बनाने के लिए इतने फट मिटटी निकाल कर देनी पडेगी, तब तनख्वाह मिलेगी । ग्रब दिल्ली, कलकत्ता, बम्बई के श्रन्दर श्रापका मकान नहीं रहेगा, श्रापका मकान जंगलों में, देश के मैदानों में रहेगा । स्रापको लोगो को पानी देना चाहिए, सिचाई की सुविधाए देनी चाहिए। जब तक आप अपने सारे अर्थतंत्र की उत्पादन के ग्राधार पर उन्मुख नही करेंगे, पैदावार <mark>ग्र</mark>ीर विकास के ब्राधार पर उल्मख नहीं करेगे तब तक जो ब्राप रुपया देते हैं उसका उचित उपयोग नहीं हो सकेगा।

समाप्त करने के पूर्व में एक चीज कहना चाहता ह। मैं बहुत पिछड़े हुए राज्य से स्नाया हूं। सभी

जुट की बात कही गई, पैट्रोलियम की बान कही गई। हमारे कई माननीय सदस्यों ने उस बात की कहा । उनका कहना भ्रपने स्थान पर जायज है। मैं मर्ज करना चाहना हू कि मध्य प्रदेश मबसे बड़ा कोयला का राज्य है, लेकिन उस कोयले की रायल्टी के रूप में मध्य प्रदेश को कुछ नहीं मितता। हमारा राज्य उपभोक्ता राज्य है। बहुत मा मामान बनता ही नहीं है । मारी कम्पतियों ने बम्बई, कलकत्ता, मद्राम को ग्रंपने हैडक्दार्ट कर रहा है। चाहे वे बिड़ला माहब की हो या ग्रीर कोई हों। मारा इनकम टेक्स मध्य प्रदेश में तहा दिया जाता। मध्य प्रदेश गेह और चावल देत. है। जो भूखे इलाके है बम्बई, मदास, कलकत्ता उनकी महब प्रदेश का गेहं ग्रौर चावल न नितं तो वहा के बाबग्रों की जिन्दगी दुभर हो जाय, चाहे काले बाजार से जाये मध्य प्रदेश से या अफेद बाजार से या सरकारी तौर पर । उनको दो जुन का भौजन मध्य प्रदेश से ही मिलता है--हरियामा से भी मिलना है--लेकिन मध्य प्रदेश को नवामिलना है? श्राप इस बात पर गौर नहीं कर रहे हैं जो केवल कच्चे माल को तैयार करो वाले राज्य है वे राज्य बडे गरीब है। मध्य प्रदेश के प्रत्यर प्रधाना कोई बन्दरगाह भी नहीं है । भ्रान्ध्र की आबादी बब्रे, उत्तर प्रदेश की श्राबादी धनी हो, राजस्थान की **प्रावा**दी, बिहार की भ्रावादी, महाराष्ट्र की <mark>श्राबादी</mark> सिमट कर मध्य प्रदेश में बसने हा जाती है, बह हमारे यहा रहे, हम उफ नहीं करते। जो प्रदेश श्रापको भोजन देता है, मदद करता है उस प्रदेश को श्राप सबसे कम दे रहे है, जो राज्य कच्चा माल तैयार करता है, दूसरे राज्यो का पैट भरता है उसको इतना कम दे रहे हैं कि उसके विकास कार्यभी रुकते जा रहे है कही-कही। ब्रिजली के लिए मध्य प्रदेश से कीयला ढलवाते है हरियाणा को, तमिलनाडु को। मेरा निवेदन है कि मध्य प्रदेश में ही हरियाणा और तमिलनाड् ग्रयने धर्मल खोल ले। हम नैयार है इस बात के लिए।हमारी मुख्य मंत्री से बात हुई । उन्होंने कहा कि स्राप कह मकते है कि जितने राज्यों को बिजली चाहिए हम से ले, हम सरव्लास है बिजली मे, मन्तो बिजली देगें । रेलवे हडताल है, कोयला ढोने में परेणानी

[श्री जगदीश जोशी |

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है। थर्मर्ल का कोयता रही किस्म का कोयला होता है, तीन चौथाई उसमें राख होती है। राख को बुलवाने से राज्य की शक्ति का अपव्यय हो रहा है। आप थर्मल स्टेशन मध्य प्रदेश में बनवा लीजिए। इस सबके बाबूजूद मध्य प्रदेश के दोनो पड़ौसी राज्य विहार और गुजरान मध्य प्रदेश के दोनों निदयो पर कटजा किए बैठे है नािक पानी न मिल पांए, मोचने है कि आदिवासी हैं, हरिजन है, बैंकवर्ड लोग है क्या कहेगे। भी यह कहता ह कि जो आपने यह आधार बनाया है कि हमको आर्थिक अमतुलन को दूर करना है यह कोई 1 P. M.

मामूली सवाल नहीं है। इन मारे सवालोको ढरें पर देखना पड़ेगा और इस प्रकार देखकर नीति में कुछ मौलिक परिवर्तन करना पड़ेगा, आमूल परिवर्तन करना पड़ेगा। तब जाकर देश की गरीवी मिटाने की एक नसी दिशा मिल सकती है। धन्यवाद

MR. DEPUTY CHAIRMAN: After lunch, Shri Nawal Kishore will be the first speaker

THE HOUSE STANDS ADJOURNED TILL. 2.00 P.M.

The House then adjourned at one of the clock.

The House reassembled after lunch at one minute past two of the clock. The Vice-Chairman (Shri V. B. Raju) in the Chair.

REFERENCE TO HARASSMENT OF (RAILWAY WORKERS AT THE KISHEN-GANJ RAILWAY COUONY

श्रो लाल श्राडवाणी (दिल्ली): माननीय उप-मभापित जी, बहम की कार्यवाही झारम्भ हो उस से पहले मै आप की अनुमति मे एक विषय उठाना चाह्गा। यदि अत्यावश्यक न होता तो मै इस को नहीं उठाना झीर आप से अनुमति भी नहीं लेता। अभी अभी सूचना मिली है और घटे, डेढ़ घटे से टेलीफून काल्म झा रही है इस सबध में। यहा एक रेलवे कालोनी है किशनगज पर काफी रेल कर्मचारी

रहते हैं बहुत बड़ी सख्या में। शायद हिन्दूस्तान की या एणिया की सबसे बड़ी यह रेलवे कालोनी है स्रौर उस कालोनी में इतना हैरेसमेंट हो रहा है रेलवेसैन का, इतनी परेशानी हो रही है उनको कि यहां तक कि वह महिलाओं के माथ भी दृर्व्यवहार किया गया है और मैंने इस बात का उल्लेख इसलिए किया है—मै वातावरण को उत्तेजित नहीं करना चाहता क्योंकि मै यह जानना ह कि कल प्रात काल प्रधान मत्नी जी की विरोधी दल के नेताम्रों से जो बात चीत हुई, उस बातचीत में चाहे कोई एग्रीमेट न हम्रा हो, उस में दोनों के ग्रलग ग्रलग दष्टिकोण थे, लेकिन उस का कातावरण सद्भावनापूर्ण था ग्रौर सब की इच्छा थी कि कोई न कोई रास्ता निकलना चाहिए, कोई न कोई तरीका निकलना चाहिए कि जिस के बारण सम्मान पूर्वक रेलवे कर्मचारियों के लिए मरकार के लिए भी सम्मानपूर्वक कोई समझौता हो जाय ग्रीर जो गतिरोध उत्पन्न हम्रा है वह समाप्त हो जाय। मझे इस बान की आशका है कि एक तरफ प्रधान मत्री के स्वर पर यह प्रयन्न हो रहे है, इतने उचे स्तर पर यह बातीं हो रही है ग्रीर उस में वह ग्रीर विरोधी दल के नेता प्रयत्न कर रहे हैं लेकिन दुसरी तरफ इस तरह से ही चलता रहा तो वह मारे प्रयत्न निरर्थक हो जायेंगे, अगर एक्जीक्य टिव लेबिल पर यही चलना रहा तो वह मब बेकार होगे। कुछ लांग कहते है कि बहत बड़ी तादान में कल यथ-काग्रेस के लोग वहा गये ग्रौर वहा के लोगो को, कर्मकारियों को काम करने की काम पर जाने को कहा । मै समझता ह कि पोलिटिकल लेबिल पर भ्रौर एडमिनिस्टेटिव लेविल पर ऐसी गलतियां श्रगर हुई श्रौर ऐसा दुर्व्यवहार हुन्ना तो उस के दूरगामी परिणाम होगे और इसलिए मैं - ब्राप की ब्राज्ञा से यहा पर हमारे ममदीय मत्नी जी बैठे हुए है, उन मे निवेदन करूंगा कि त्रन्त इस संबंध में वह कार्यवाही करें ग्रौर कार्यवाही कर के ऐसी ब्यवस्था करें कि जो वहां के रेल कर्मचारी हैं उन के साथ किसी प्रकार का दृब्यंवहार न हो ग्रौर ग्रगर किसी मधिकारी ने उन के साथ कोई दुर्व्यवहार किया है तो उस के खिलाफ तुरन्त कार्यवाही की जानी चाहिए।

(Interruption)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order please. Please bear in mind there can be no discussion. I do not allow any discussion on this.